

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:3917  
ANSWERED ON:20.04.2010  
NATIONAL SPORTS DEVELOPMENT FUND  
Singh Baba Shri K.C.

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the main objective for establishment of National Sports Development Fund (NSDF) alongwith the achievements made so far;
- (b) the details of funds received from various organizations/individuals during each of the last three years organization/individual-wise;
- (c) the details of sports persons assisted from NSDF during the said period, discipline-wise, State-wise;and
- (d) the steps taken by the Government to generate more resources to collect funds for NSDF?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

- (a) The National Sports Development Fund (NSDF) was established with the objective of mobilizing resources from non-government resources, including private/public sector and non-resident Indians for the promotion of sports and games in the country. The funds available under NSDF are mainly used towards supplementing government assistance to the elite sportspersons who are medal prospects at major international events,for meeting their specific coaching/training requirements by way of provision of scientific support and training within the country and abroad, purchase of equipment, participation in international competitions etc. The objectives of the fund also include construction of sports infrastructure, taking up research projects and development studies and promotion of international cooperation. So far about Rs.9 crore have been spent for various purposes. Many of the NSDF beneficiaries have performed well in international competitions winning gold medals and establishing world records.
- (b) The details about funds received from organizations and individuals for NSDF are given in statement at Annexure- I
- (c) Details of sportspersons assisted from NSDF is given in statement at Annexure II.
- (d) Ministry of Youth Affairs and Sports interacts with corporate sector and other entities to make contribution to the Fund. To make contribution to the Fund attractive, 100% tax exemption is allowed under sub-section (2) (iii)hg of Clause (a) of the Section 80G of the Income Tax Act.